

HARYANA VIDHAN SABHA

III SESSION

BULLETIN NO. 2

Monday, the 6th September, 2010.

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Monday, the 6th September, 2010 from 2.00 P.M. to 6.07 P.M.).

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	10	2	-	28

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Un-starred: 3

II. RAISING OF VARIOUS MATTERS

When some of the members sought to raise matters of Calling Attention Notices/Adjournments Motions/Non-official resolution given notices of by them, the Speaker announced that those were either admitted or disallowed or under his consideration or sent to Government for comments or Adjournment Motions have been converted into Calling Attention Notices.

III. ISSUE OF RAPE

Shri Om Prakash Chautala, MLA, raised an issue of kidnapping of a girl from Delhi and followed by raped in Gurgaon and further alleged that the car in which the girl was kidnapped was owned by the Minister of State for Home, Shri Gopal Kanda. He further alleged that when the crime took place, Shri Gopal Kanda was himself driving the Car. Shri Om Prakash Chautala, MLA and other members of the Indian National Lok Dal also demanded that the Government should resign and an inquiry into this incident should be conducted by the Committee of this august House.

On this Shri Gopal Kanda, Minister of State for Home, gave the personal explanation and denied allegations levelled against him.

The Chief Minister assured the House to conduct an enquiry in the matter and announced that whosoever will be found guilty, appropriate action would be taken against him.

IV. WALKOUT / BOYCOTT

All the members of the Indian National Lok Dal and a member of Shiromani Akali Dal, present in the House staged a walkout as a protest against not constituting the Committee of the House to enquire into the allegations levelled against Shri Gopal Kanda.

Shri Kuldeep Bishnoi, a member from Haryana Janhit Congress, staged a walkout and boycotted the House for remaining period, as a protest against disallowing his adjournment motion regarding the complete failure of law and order in the State.

V. ADJOURNMENT OF THE SITTING

On the issue of Shri Gopal Kanda, certain members of ruling and opposition parties started passing comments against each other. All the members of the Indian National Lok Dal, Bhartiya Janata Party and Shiromani Akali Dal, came to the well of the House and started disrupting the proceedings of the House. The Speaker requested the members to resume their seats otherwise he might have to take some harsh step. The members did not resume their seats and continued speaking without permission. In spite of time and again having been asked by the Speaker to go to their seats they did not do so. There was a grave disorder in the House.

On finding grave disorder in the House, the Speaker adjourned the sitting of the House at 3.20 P.M. for half an hour.

The House then adjourned at 3.20 PM and re-assembled at 3.50 PM.

VI. REQUEST BY THE CHAIR.

When the House re-assembled, the Speaker requested all the members of the House to forget whatever has happened in the past and take part in proceedings with fresh mind.

VII. ASPERSIONS AGAINST THE CHAIR

Even after the request of the Speaker, Shri Om Prakash Chautala, MLA, passed on certain unparliamentary remarks against the Chair. On this all the members of the Ruling party protested against the remarks passed on by Shri Om Prakash Chautala, MLA and asked him to withdraw his words. After some arguments, Shri Om Prakash Chautala, MLA agreed on this and withdrew his words.

VIII. WALKOUT

All the members of Indian National Lok Dal and Shiromani Akali Dal, present in the House staged a walkout as a protest against disallowing their Calling Attention Notices and Adjournment Motions and also for converting their Adjournment Motions into Calling Attention Notices.

IX. CALLING ATTENTION NOTICE AND STATEMENT THEREON.

(i) The Speaker admitted the Calling Attention Notice given by Shri Anil Vij, MLA, regarding imposition of the house tax by the Government in Haryana State. He asked Shri Anil Vij, MLA to read out his notice and the Minister concerned to make a statement thereafter.

Shri Anil Vij, MLA, read out his notice.

The Urban Local Minister made a statement.

(ii) The Speaker admitted the Calling Attention Notice given by Shri Sampat Singh, MLA, regarding the losses suffered by the people of Haryana in general and farmers in particular by floods and rains. The Speaker further informed the House that Shri Kuldeep Bishnoi, MLA and Sarvshri Ashok Kumar Arora, Bishan Lal Saini and Ram Pal Majra, MLA, have also given notices of Adjournment Motion on similar subject which were converted into Calling Attention Notices NO. 5 & 6, respectively and bracketed with Calling Attention Notice No. 3. They can also raise supplementaries. He further informed that Shri Anil Vij, MLA has also given Adjournment Motion Notice No. 7 on the similar subject and he was also allowed to raise supplementary. He asked Shri Sampat Singh, MLA to read out his notice and the Minister concerned to make a statement thereafter.

Shri Sampat Singh, MLA, read out his notice.

The PWD (B&R) Minister made a statement.

X. WALKOUT

All the members of Indian National Lok Dal and Shiromani Akali Dal, present in the House staged a walkout as a protest against the decision of the Speaker for converting their Adjournment Motion into Calling Attention Notice on the similar

subject and clubbing it with the Calling Attention Notice given by Shri Sampat Singh, MLA.

XI. LEGISLATIVE BUSINESS

1. Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak (Amendment) Bill, 2010

At 5.19 PM, the Education Minister introduced the Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak (Amendment) Bill, 2010 and also moved –

That Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak (Amendment) Bill be taken into consideration at once.

The motion was put and carried

The Bill was then considered clause by clause.

Clauses 2, 3, 4, 1, Enacting Formula and Title were put one by one and carried.

The Education Minister also moved –

That the Bill be passed.

Shri Ram Pal Majra, a member from the Indian National Lok Dal, spoke for a while.

The Education Minister, by way of reply also spoke for one minute.

The motion was put and carried

2. The Haryana Municipal Corporation (Amendment) Bill, 2010.

At 5.22 PM, the Power Minister introduced the Haryana Municipal Corporation (Amendment) Bill, 2010 and also moved –

That the Haryana Municipal Corporation (Amendment) Bill be taken into consideration at once..

Shri Sher Singh Barshami & Shri Ashok Kumar Arora, Members of Indian National Lok Dal and Shri Anil Vij, a member of Bhartiya Janata Party, spoke for 4, 1 and 5 minutes, respectively.

The Power Minister, bay way of reply, spoke for 5 minutes.

The motion was put and carried

The Bill was then considered clause by clause.

Clauses 2, 3, 4, 5, 1, Enacting Formula and Title were put one by one and carried.

The Power Minister also moved –

That the Bill be passed.

The motion was put and carried

3. The Haryana Private Universities (Second Amendment) Bill, 2010.

At 5.41 P.M., the Education Minister introduced the Haryana Private Universities (Second Amendment) Bill and also moved –

That the Haryana Private Universities (Second Amendment) Bill be taken into consideration at once.

Shri Ashok Kumar Arora and Shri Ram Pal Majra, members from the Indian National Lok Dal, spoke for one minute each.

The motion was put and carried

The Bill was then considered clause by clause.

Clauses 2, 1, Enacting Formula and Title were put one by one and carried.

The Education Minister also moved –

That the Bill be passed.

Shri Ram Pal Majra and Shri Ashok Kumar Arora, members from the Indian National Lok Dal, spoke for one minute each.

Education Minister, by way of reply also spoke for one minute.

The motion was put and carried

4. The Kurukshetra University (Amendment) Bill, 2010.

At 5.47 P.M., the Education Minister introduced the Kurukshetra University (Amendment) Bill and also moved –

That the Kurukshetra University (Amendment) Bill be taken into consideration at once.

Dr. Ajay Singh Chautala, Shri Ram Pal Majra and Shri Ashok Kumar Arora, members of the Indian National Lok Dal, spoke for one minute each.

Shri Krishan Pal Gurjar, a member of Bhartiya Janata Party also spoke for a while.

The Chief Minister also spoke for a while.

The motion was put and carried

The Bill was then considered clause by clause.

Clauses 2, 3,4, 1, Enacting Formula and Title were put one by one and carried.

The Education Minister also moved –

That the Bill be passed.

The motion was put and carried

5. The Maharshi Dayanand University (Amendment) Bill, 2010

At 5.49 P.M., the Education Minister introduced the Maharshi Dayanand University (Amendment) Bill and also moved –

That the Maharshi Dayanand University (Amendment) Bill be taken into consideration at once.

The motion was put and carried

The Bill was then considered clause by clause.

Clauses 2, 3,4, 1, Enacting Formula and Title were put one by one and carried.

The Education Minister also moved –

That the Bill be passed.

The motion was put and carried

6. Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Amendment) Bill, 2010.

At 5.54 P.M., the Education Minister introduced the Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Amendment) Bill and also moved –

That the Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Amendment) Bill be taken into consideration at once.

The motion was put and carried

The Bill was then considered clause by clause.

Clauses 2, 3,4, 1, Enacting Formula and Title were put one by one and carried.

The Education Minister also moved –

That the Bill be passed.

The motion was put and carried

7. Chaudhary Devi Lal University Sirsa (Amendment) Bill, 2010

At 5.56 P.M., the Education Minister introduced the Chaudhary Devi Lal University Sirsa (Amendment) Bill and also moved –

That the Chaudhary Devi Lal University Sirsa (Amendment) Bill be taken into consideration at once.

The motion was put and carried

The Bill was then considered clause by clause.

Clauses 2, 3,4, 1, Enacting Formula and Title were put one by one and carried.

The Education Minister also moved –

That the Bill be passed.

The motion was put and carried

XII. NOTICE OF ALLEGED BREACH OF PRIVILEGE AGAINST SHRI OM PRAKASH CHAUTALA, MLA

Shri Kuldeep Sharma, a member from the Treasury Benches raised the question of alleged breach of privilege against Shri Om Prakash Chautala, MLA stating that Shri Om Prakash Chautala after the Questions Hour today raised the matter of a news being televised by some News Channels that in the car of Shri Gopal Kanda, Minister of State for Home, Haryana, a girl has been kidnapped and three men raped her. Shri Gopal Kanda himself was driving this car and this car is owned by Shri Gopal Kanda. He also stated the number of Car as HR-70L-0009. The girl was kidnapped from Delhi and was raped in Gurgaon. Therefore, the Government should resign, whereas, the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala has made a false, misleading and incorrect statement in the House. He has made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 6th September, 2010, which involves the question of breach of Privilege/Contempt of the House, be referred to the Committee of Privileges for examination and report by the first sitting of the next Session.

The Speaker gave his consent to the raising of this question of alleged breach of Privilege and held that the matter proposed to be discussed is in order and he asked

Shri Kuldeep Sharma, MLA to rise and ask for leave to raise the question of Breach of Privilege.

On the motion moved by Shri Kuldeep Sharma, a Member from the Treasury Benches for leave to raise the question of alleged breach of privilege, the Speaker requested those Members, who are in favour of the leave being granted to rise in their places and on a count of such Members having been taken i.e. not less than 15, the Speaker declared that the leave was granted.

Thereafter, Shri Kuldeep Sharma, MLA, moved -

That Om Prakash Chautala after the Questions Hour today raised the matter of a news being televised by some News Channels that in the car of Shri Gopal Kanda, Minister of State for Home, Haryana, a girl has been kidnapped and three men raped her. Shri Gopal Kanda himself was driving this car and this car is owned by Shri Gopal Kanda. He also stated the number of Car as HR-70L-0009. The girl was kidnapped from Delhi and was raped in Gurgaon. Therefore, the Government should resign, whereas, the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala has made a false, misleading and incorrect statement in the House. He has made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 6th September, 2010, which involves the question of breach of Privilege/Contempt of the House, be referred to the Committee of Privileges for examination and report by the first sitting of the next Session.

The motion was put and carried

XIII. WALKOUT

All the Members of the Indian National Lok Dal and Shiromani Akali Dal, present in the House staged a walkout against referring the matter of alleged breach of privilege against Shri Om Prakash Chautala, to the Committee of Privileges

The Sabha then adjourned till 9.30 P.M. on Tuesday the 7th September, 2010

CHANDIGARH:
THE 6th SEPTEMBER, 2010.

SUMIT KUMAR,
SECRETARY.